



BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, BRANCH PUNE

Original Application No. 15/2020 (WZ)

Krishna Marathe --- Applicant

Versus

Union of India and Ors. --- Respondents

ADDITIONAL AFFIDAVIT-IN-
EVIDENCE ON BEHALF OF
RESPONDENT NO. 6

I, Mr. Sachin Golatkar, the Power of Attorney of Respondent No. 6, do on solemn affirmation state and submit as under :

1. I say that during the hearing of 20.4.2023, the submissions was made on behalf of Respondent no. 4 that they were not in a position to submit the report as directed by this Hon'ble Tribunal. In view of the fact that the Respondent No. 6 had not submitted the

documents as sought for by them by letter dated 10.4.2023. I say that accordingly, the Respondent No. 4 sought time.

2. I say that this Hon'ble Court thereafter directed the learned counsel for the Respondent No. 6 to provide relevant documents hereto which are required by Respondent Nos. 4 & 5.
3. I say that Respondent No. 4 had sought Annual Returns from the years 2000 - 2001 till date.
4. I say that I have produced copies of whatever Annual Returns were in my possession with my Affidavit-in-Reply i.e. Annual Returns from 2004 - 2005 to 2015 - 2016.
5. I say that since the copies of the Annual Returns between 2000 - 2001 to 2003 - 2004 are not in my possession, vide letter dated 19.6.2023, I have informed Respondent Nos. 4 & 5 through email, that I am not in a position to furnish copies of the Annual



Returns as sought for by Respondent No. 4 by letter dated 10.4.2023. Copies of the letter dated 10.4.2023 and reply along with an email dated 19.6.2023 are hereby annexed and marked as Exhibit 'A' (Colly).



6. I say that whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Solemnly affirmed on this 10th day of July, 2023 at Goa

Place : Panaji Goa

Date : 10/07/2023

S. K. Kote

Deponent



Solemnly affirmed before me by
Shri / Smt. Saehin Godal Kaw
who has been identified by Adv. Seema Shirwadkar
whom I personally know
Reg. No. 3817/2023 Dated: 10/07/2023

S. K. Kote
SAYED ABBAS
Advocate & Notary
Tiswadi Taluka
Panaji, Goa 403001
Reg. No. 231/2010

VERIFICATION

I, Mr. Sachin Golatkar, the Power of Attorney of Respondent No. 6, resident of 4/581, Margachitad, At & Post Masure, Taluka Malvan, District Sindhudurg 416608, Maharashtra, do hereby verify and declare that the statement mad in the aforesaid paragraphs are true to my knowledge and / or based on the information, and / or the contents are based on legal submissions and /or inferences of the facts, which I believe to be true.

Verified on 10th day of July, 2023 at Goa

Place : Panaji Goa

Date : 10/07/2023

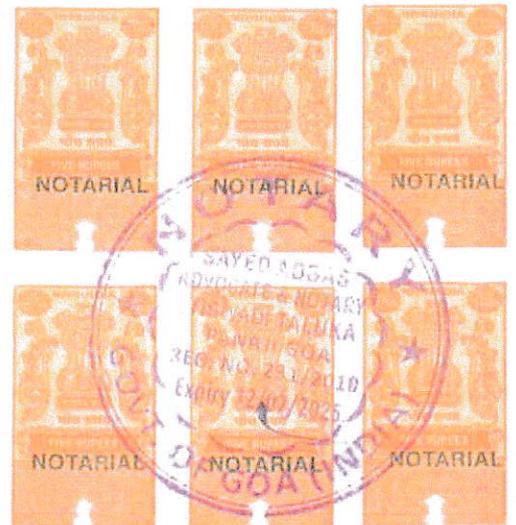

Deponent

Identified by :



Advocate for Respondent No. 6

(Ms. Seema T. Shirodkar)



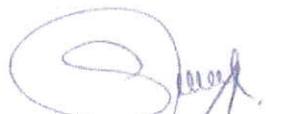
SOLEMNLY AFFIRMED AND VERIFIED

BEFORE ME BY Mr. Sachin Golatkar

WHO IS IDENTIFIED BY ME BY Adv. Seema Shirodkar

SER. NO. 3818/2023

DATED: 10/07/2023


SAYED ABBAS
Advocate & Notary
Tiswadi Taluka
Panaji-Goa 403601
Reg. No. 231/2010

447

Exhibit 'A' copy



Collectorate Office, Sindhudurg

Main Collector Office Building, Ground Floor, Mining Branch, Sindhudurnagari- 416812

e-mail ID- misindhudurg@gmail.com

No.Khani/Desk-17/Court Matter/NIMCO-32.25/2023-24 / 11.9 Dated-10th April, 2023

To.

- ✓ M/s. New India Mining Corporation Pvt. Ltd.,
- ✓ Add- 16th Floor, "NIRMAI", Central Wing, Nariman Point, Mumbai-400021

Subject- Regarding the production of the mineral done in your Iron Ore Mining lease at Village Redi, Tal. Vengurla, District Sindhudurg and the average sale price

Reference- Original Application No.15/2020 filed in Hon'ble NGT (WZ) Pune.

With reference to the above subject matter, I want to draw your kind attention to the directions given by the Hon'ble National Green Tribunal (WZ) on 01/03/2023 in O.A.No.15/2020 (Krishna Marathe Versus Union of India and Others.) In this matter Hon'ble Tribunal has directed to make an assessment as to how much quantity of minerals has been mined by you in your lease at Village Redi, Tal. Vengurla, District Sindhudurg, Maharashtra State (Area-32.83 Ha. and Mine Code-30MSH28002). Since 23/04/2000 to till date.

As this office records are insufficient and it is necessary to provide all this information to Hon'ble Tribunal as per their directions, it is requested to you that kindly provide us "the copies of an Annual Returns" submitted by you to the Indian Bureau of Mines (IBM) Goa for the years from 2000-2001 to till date and "the Average Sale Prize" of the mineral in this particular period, so that the accurate data shall be presented to the Hon'ble Tribunal.

Attachment- Order of Hon'ble Tribunal dated 01/03/2023.

(Ajit Patil)

District Mining Officer, Sindhudurg



NEW INDIA MINING CORPORATION PVT. LTD.

(INCORPORATED 1940)

REGD. OFFICE : "NIRMAL" CENTRAL WING, 16TH FLOOR, NARIMAN POINT, MUMBAI - 400 021. (INDIA)
Tel. : 2202 5893 / 2285 2318 • Fax : 91-22-2285 4417 • Tel. : 2363 0045 / 2363 6207 • E-mail : deccan_minerals@yahoo.com

19th June, 2023

To,
District Mining Officer
Main Collector Office Bldg.,
Ground Floor, Mining Branch,
Sindhudurg.

Dear Sir,

Sub : Reply to your letter dated 10.4.2023 bearing no. Khani/Desk-17/CourtMatter/NIMCO-32.25/2023-24/369

Ref : Original application no. 15/2020 filed in Hon'ble NGT (WZ) Pune

With reference to your letter dated 10.4.2023, we have to submit that whatever copies of the Annual Returns we had, we have already filed before the Hon'ble Tribunal. Unfortunately, we are not in possession of the copies of the Annual Returns for the years 2000 to 2004 and accordingly are not in a position to furnish the copies of the Annual Returns.

Kindly appreciate that the Annual Returns requested by you were in fact filed before you and IBM. The documents being more than 20 years old could not be traced even after search was conducted by us pursuant to your letter dated 10.4.2023.

....2/-

: 2 :

In view of the above, We regret to inform you that we are not in a position to furnish you copies of the Annual Returns for the years 2000 to 2004, and the copies of the Annual Returns for the years 2004 to 2016 are already filed by us before the Hon'ble Tribunal.

Thanking you,

Yours faithfully,

For New India Mining Corporation Pvt. Ltd.

**sandeep
shrivastava**
Authorised Signatory

Digitally signed by sandeep shrivastava
DN: c=IN, o=Personal,
2.5.4.20=565296f86d1b614ab230b534444193e676f44e68b3
f4ca24b136b7af3bdfc, postalCode=400052,
st=Maharashtra,
serialNumber=438a5ee38f5870669ce9a74ac361a395164b71
be1a7195a0d4cb33e8fe6420ab, cn=sandeep shrivastava
Date: 2023.06.21 16:14:57 +05'30'

Reply to your letter dated 10.4.2023 bearing no. Khani/Desk-17/CourtMatter/NIMCO-32.25/2023-24/369

From: Deccan Minerals (deccan_minerals@yahoo.com)

To: misindhudurg@gmail.com

Date: Wednesday, 21 June, 2023 at 04:24 pm IST

Dear Sir,

Please find attached reply to your letter dtd dated 10.4.2023 bearing no. Khani/Desk-17/CourtMatter/NIMCO-32.25/2023-24/369 .

Regards
Sandeep Shrivastava
Director
New India Mining Corporation Pvt Ltd



NIMCO NGT letter (1).pdf
817.2kB